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Central Administrative Tribunal  
Principal Bench, New Delhi.

MP 3013/93  
OA 2228/91

13th January 1994

Hon'ble Vice Chairman Shri NV Krishnan  
Hon'ble Judicial Member Shri BS Hegde

Shri Jai Prakash  
son of late Shri Ram Prasad  
r/o Sector I/152  
RK Puram  
New Delhi.

...Applicant

By Advocate Shri JP Verghese

Versus

1. The Union of India through its Secretary  
Ministry of Agriculture, Department of  
Agriculture and Cooperation, Shastri Bhavan,  
New Delhi.
2. The Chief Soil Surveyor Officer  
All India Soil and Land Use Survey  
IARI Building  
New Delhi.
3. Shri Kishan  
Office Superintendent  
Nagpur Centre Region

(Respondent 3 to be served through Respondent No.2)

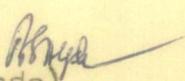
..Respondents

By Advocate Shri ML Verma

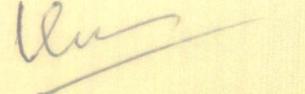
O R D E R (Oral)

Hon'ble Vice Chairman Shri NV Krishnan

MP 3013/93 has been filed by the applicant. It is stated  
that in the MP that the respondents have been reconsidering the  
case of the applicant for withdrawal of the suspension order  
and to give him other consequential benefits as prayed in the  
OA. In the circumstances the applicant seeks permission to  
withdraw this OA with the privilege to approach the Tribunal again  
if the respondents do not consider the application favourable.  
The learned counsel for the respondents has no objection. In  
the circumstances the MP is allowed and the applicant is permitted  
to withdraw the OA on the above term. The OA is therefore  
dismissed as withdrawn. No costs.

  
(BS Hegde)  
Member

LCP

  
(NV Krishnan)  
Vice Chairman